

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/618(KB)2020
IA(I.B.C)/1233(KB)2024,
IA(I.B.C)/1384(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD JULY 2024

IN THE MATTER OF	RELIANCE BROADCAST NETWORK LIMITED VS YESCOM INDIA SOFTECH PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. S. Chakraborty, Adv.] For the Liquidator
Mr. D. Chakraborty, Adv.]
Ms. Shreya Basu, Adv.]

Ms. Manju Bhuteria, Adv.] For the Respondent No. 4 in IA(I.B.C)/1233(KB)2024
Ms. Somalya Ganguli, Adv.]

Mr. Arik Banerjee, Adv.] For the Respondent No. 5 in IA(I.B.C)/1233(KB)2024
Mr. Amarnath Ghosh, Adv.]
Mr. Sarangam Chakraborty, Adv.]

Mr. Shaunak Chanda, Adv.] For the Respondent No. 1 in IA(I.B.C)/1233(KB)2024

ORDER

1. Ld. Counsel appearing on behalf of the liquidator present. Ld. Counsel appearing on behalf of the respondents present.
2. **IA(I.B.C)/1233(KB)2024:**
 - a. Let a reply to this application be filed by all the respondents within a period of two weeks.
 - b. Ld. Counsel Ms. Manju Bhuteria appearing on behalf of the respondent no. 4 submits that she would indicate the total amount towards CIRP cost that would

be required, to be paid by them and be indicated by way of an affidavit within a period of one week thereafter.

- c. For the purpose, the liquidator and the resolution professional should indicate the cost incurred, the CIRP cost that have been asked for, so far, to Ld. Counsel appearing on behalf of the respondent no. 4 and also to the Promoter Director.
 - d. List this matter for further consideration on **28.08.2024**.
3. List the main CP along with rest of the IA for further consideration on **28.08.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)